

**COURT- 1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APL No. 81 OF 2019 & IA No. 925 OF 2019 & IA No. 1575 OF 2019**

**Dated: 30th October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

**In the matter of:**

**Mahindra CIE Automotive Limited .... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Dipali Sheth  
Abhishek Khare For App1

Counsel for the Respondent(s) : Pratiti Rungta For Res1  
Anup Jain  
Udit Gupta  
S. Rama For Res2  
Anand K. Ganesan  
Swapna Seshadri For Res3

**ORDER**

**IA No. 1575 of 2019**

*(Appl. for delay in filing the reply)\_*

For the reasons set out in the application, delay of 119 days in filing the reply is condoned and the IA is allowed.

Learned counsel, Mr. Ashish Singh arguing on behalf of Respondent No.2 submits that Petition No.71 of 2018 is pending before MERC is disposed of. Therefore, they would be entitled for certain amounts from the Appellant.

We direct Respondent No.2 to place on record proper calculation in an application seeking necessary directions along with copy of the order of MERC.

**APPEAL NO. 81 of 2019**

List the matter on **06.11.2019.**

**S.D. Dubey**  
**Technical Member(electricity)**

**Justice Manjula Chellur**  
**Chairperson**

PR